

**GOVERNMENT OF INDIA  
FOOD PROCESSING INDUSTRIES  
LOK SABHA**

UNSTARRED QUESTION NO:3195  
ANSWERED ON:14.12.2006  
FRUIT DRINKS  
Mandal Shri Sanat Kumar

**Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:**

- (a) whether the branded fruit drinks being sold in the country do not have any fruit content in reality;
- (b) if so, the details thereof;
- (c) whether the Government has received any complaints about it; and
- (d) the steps taken or being taken in this regard?

**Answer**

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHA)

(a) to (d): The fruit drinks are required to be licensed under Fruit Products Order (FPO), 1955 before they are manufactured and marketed. As per FPO specifications the fruit drinks are required to contain a minimum amount of 10% of fruit juice. Ministry of Food Processing Industries has not received any complaint regarding the fruit content in fruit drinks.